

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 305 OF 2018
& IA NOs. 1297 & 1750 OF 2018

Dated: 10th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Adani Power Rajasthan Limited - Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors. - Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Shubham Arya for R-2 to 4
Ms. Shruti Awasthi

ORDER

APPEAL NO. 305 OF 2018

Admit. Issue notice to the Respondents returnable on 24.01.2019.

Learned counsel for the respondents may file reply on or before 16.01.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 23.01.2019 with advance copy to the other side.

IA NO. 1297 OF 2018

(Application for exemption from filing certified copy of impugned order)

The IA no. 1297 of 2018 is allowed.

IA NO. 1750 OF 2018

(Application for permission to file additional documents)

The IA No.1750 of 2018 shall be heard along with the main Appeal on **24-01-2019**.

List the matter on **24.01.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/js